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- \* IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 16207/2025, CM APPL. 66300/2025 & CM APPL. 66301/2025

IC-74753F LT COL MANALI SHRIVASTAVA .....Petitioner Through: Mr. Akshay Bhandari, Adv.

versus

UNION OF INDIA AND ORS

....Respondents

Through: Mr. Vijay Joshi, CGSC with Col. Sarika and Major Anish Muralidhar.

**CORAM:** 

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA ORDER (ORAL)

**%** 17.10.2025

## C. HARI SHANKAR, J.

- **1.** This petition is replete with allegations against one Ms. Kanika Gupta, who has not been impleaded as a party.
- 2. Accordingly, we dismiss this writ petition on the ground of non-impleadment of necessary parties, with liberty to the petitioner to reinstitute the petition after impleading the necessary parties.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

**OCTOBER 17, 2025**/gunn